

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION No. 202 OF 2021 (SZ)**

**IN THE MATTER OF:**

Kuntla Dharmarjun Reddy,  
R/o. Suryapet District,  
Telangana

....

Applicant

Versus

District Collector,  
Suryapet, Telangana & Ors.

....

Respondent(s)

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**Place: Hyderabad**

**Date: 02-12-2021.**

**Report on OA No: 202 of 2021 filed in the Hon'ble NGT, Chennai by Sri Kuntla Dharmarjun Reddy, R/o. Suryapet District for not obtaining Environmental Clearances for the area development projects thereby damaging Karnala Kunta(Lake).**

In this regard the following is submitted:

As per the provisions laid under para 2 of EIA Notification, 2006 & its subsequent amendments, the activities listed in the Schedule of the EIA Notification require prior Environmental Clearance. As per EIA Notification, 2006, the activity "Building or Construction projects or Area Development projects & Township" with built up area more than 20,000 Sq.m. require prior Environmental Clearance (EC) under 8(a) or 8 (b) of schedule.

The criteria mentioned for Construction projects in the EIA Notification which require prior EC from the SEIAA is as follows:

Project or Activity	Category with threshold limit	Conditions if any
8	Building or Construction projects or Area Development projects and Townships	
8(a)	Building and Construction projects >20,000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area	The term "built up area" for the purpose of this Notification is the built up or covered area on all the floors put together, including its basement and other service areas, which are proposed in the buildings and construction projects. Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environment, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. Note 2. - "General Conditions" shall not apply.
8(b)	Townships and Area Development projects. Covering an area of > 50 ha and or built up area > 1,50,000 sq.mtrs	A project of Township and Area Development Projects covered under this item shall require an Environment Assessment Report and be appraised as Category 'B1' Project. Note: General condition shall not apply.

It is to submit that the Hon'ble NGT vide order dt.15.09.2021 has constituted Joint Committee and directed the committee to inspect the projects coming up in the catchment area of Karnala kunta (Lake).

As per the Joint Committee inspection report dt.25.10.2021 submitted to the Hon'ble NGT, the projects of the respondents R5 & R6 doesn't attract the 8(a) or 8 (b) of schedule of EIA Notification 2006 .

  
Member Secretary, 25.11.21.  
State Level Environment Impact Assessment Authority  
Telangana